

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH
O.A. No. 317/2012**

Thursday the 21th day of November 2013

CORAM:

**HON'BLE MR. JUSTICE A.K. BASHEER, JUDICIAL MEMBER
HON'BLE MR. K. GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

V. Vineetha, D/o R. Vijayagopala Pillai (Late), aged 28 years,
GDS BPM, Kappil East, Mavelikara Postal Division,
residing at Palottu Kizhekathil, Puthensanketham,
Koivila – 691 590, Kollam District. ..Applicant

(By Advocate Shri V. Sajith Kumar)

Vs.

1. Union of India, represented by the Secretary to the Government, Department of Posts, Ministry of Communications, Government of India, New Delhi-110001.
2. The Chief Postmaster General, Kerala Circle, Trivandrum -695101.
3. The Superintendent of Post Office, Mavelikkara Postal Division, Mavelikkara-690 101. ..Respondents

(By Advocate Mrs. Deepthi Mary Varghese)

The application having been heard on 21.11.2013, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR. JUSTICE A.K. BASHEER, JUDICIAL MEMBER

The grievance of the applicant in this Original Application is that she has been denied the Time Related Continuity allowance (TRCA for short) of Rs.4575-85-7125 even though she is eligible to get the same considering her total workload of 5 hours.

2. When this case is taken up for consideration today, Ms. Saleena M. Inspector of Posts, Kayamkulam Sub-Division, Mavelikkara Division submits that the applicant is entitled to get the TRCA, and that appropriate order in this regard will be issued expeditiously. The above submission is recorded.

3. Original Application is closed. No costs.


(K. GEORGE JOSEPH)
ADMINISTRATIVE MEMBER


(JUSTICE A.K. BASHEER)
JUDICIAL MEMBER